

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
RAJYA SABHA
UNSTARRED QUESTION NO- 779
TO BE ANSWERED ON- 26/07/2023

INCREASING CASES OF ATROCITIES ON SCHEDULED TRIBES PEOPLE

779 SHRI NARAIN DASS GUPTA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government has taken note of the fact that nowadays matter of inhuman behaviour and atrocities have increased manifold towards Scheduled Tribes people in the country, including Madhya Pradesh;
- (b) the number of incidents reported to the State Police Authorities of such misbehavior and atrocities meted out to Scheduled Tribe people since the year 2017 to 2023; and
- (c) action taken by the concerned authorities in such matters, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) & (b): Police and Public Order are state subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens, and investigation and prosecution of crime including crime against members of Scheduled Castes and Scheduled Tribes rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of law.

As per the latest data provided by National Crime Records Bureau (NCRB), details of State/ UT-wise (including Madhya Pradesh) & Crime Head-wise Cases Registered (CR), Cases Charge-sheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Person Charge-sheeted (PCS) and Persons Convicted (PCV) under Crime/ Atrocities against Scheduled Tribes (STs) during 2017-2021 is enclosed at Annexure-I and II respectively.

(c): An Act of the Parliament namely the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 was enacted to prevent atrocities against members of Scheduled Castes (SCs) and Scheduled Tribes (STs) which has been amended in 2015 to make it more effective. The amended act includes new offences, expanded scope of presumptions, institutional strengthening, which inter-alia includes establishment of Exclusive Special Courts and specification of Exclusive Special Public Prosecutors to exclusively try the offences under the PoA Act to enable expeditious disposal of cases, power of Special Courts and Exclusive Special Courts to take direct cognizance of offences and as far as possible, completion of trial within two months from the date of filing of the charge sheet, establishing rights of victims and witnesses, and strengthening preventive measures. This Act also provides relief / compensation to the victims and also prescribes action to be taken by the law implementing agencies in conjunction with IPC in the country. Police and Public Order are State Subject under the Seventh Schedule of the Constitution of India. The State Governments/ Union Territory Administrations are primarily responsible for prevention, detection, registration, investigation and prosecution of crimes within their jurisdiction including crimes against members of Scheduled Castes(SCs) and Scheduled Tribes(STs), as also for implementation of

the Protection of Civil Rights(PCR) Act, 1955 and the Scheduled Caste and the Scheduled Tribes (Prevention of Atrocities) {PoA} Act, 1989 . The Government has been reviewing with the law implementing agencies of the State Government for ensuring prompt registration of atrocities, speedy investigation of the offences and timely dispensing of cases by the Courts. Further, Government of India has issued advisories to the State Governments/UT Administrations from time to time for effective implementation of the PoA Act and Rules in letter and spirit. In this regard, National Commission for Scheduled Tribes (NCST) has also been requested to look into the matter in detail during its visits to various States/UTs, and make recommendations that would enable prevention of such crises as well as facilitate speedy justice for the victims.

Annexure referred to in the reply of Rajya Sabha Unstarred Questions No –779 for 26.07.2023 regarding “Increasing cases of atrocities on Scheduled Tribes people”

Annexure-I

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime against Scheduled Tribes (STs) during 2017-2018

SL	State/UT	2017						2018					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	341	196	2	540	423	3	330	252	11	589	566	32
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	65	45	0	65	49	0	6	1	0	3	1	0
4	Bihar	80	52	1	139	58	1	64	75	0	108	111	0
5	Chhattisgarh	399	399	100	576	607	117	388	377	41	624	598	53
6	Goa	2	4	0	0	22	0	5	3	1	1	3	1
7	Gujarat	319	294	4	890	820	4	311	272	1	810	837	1
8	Haryana	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	3	5	0	19	12	0	1	2	0	2	2	0

10	Jharkhand	237	109	25	187	164	26	224	84	3	131	117	5
11	Karnataka	401	352	4	837	823	17	322	317	2	726	759	2
12	Kerala	144	115	3	157	129	5	138	175	6	245	223	6
13	Madhya Pradesh	2289	2335	399	3668	3732	553	1868	1862	287	2858	3173	446
14	Maharashtra	464	374	15	1009	731	24	526	415	23	1168	930	25
15	Manipur	1	1	0	3	3	0	1	0	0	1	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	700	612	0	763	723	0	557	697	3	308	794	4
20	Punjab	0	0	0	0	0	0	0	0	0	0	0	0
21	Rajasthan	984	443	172	933	934	240	1095	597	115	1083	1182	168

22	Sikkim	6	4	2	5	4	2	1	1	1	1	1	1
23	Tamil Nadu	22	16	2	23	22	3	15	11	0	32	21	0
24	Telangana	435	293	7	572	399	8	419	298	6	629	512	8
25	Tripura	1	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh\$	88	72	2	164	231	2	145	110	1	333	322	7
27	Uttarakhand	11	11	2	11	11	2	7	5	1	5	5	1
28	West Bengal	122	76	1	88	116	1	101	60	1	67	82	1
	TOTAL STATE(S)	7114	5808	741	10649	10013	1008	6524	5614	503	9724	10239	761
29	A&N Islands	2	3	3	1	4	7	1	1	0	0	1	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu+	5	3	0	7	14	0	3	3	0	0	20	0
32	Delhi	4	4	0	4	4	0	0	1	0	2	1	0

33	Jammu & Kashmir*	0	0	0	0	0	0	0	0	0	0	0	0
34	Ladakh												
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	11	10	3	12	22	7	4	5	0	2	22	0
	TOTAL (ALL INDIA)	7125	5818	744	10661	10035	1015	6528	5619	503	9726	10261	761

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2017, 2018

*' Data of erstwhile Jammu & Kashmir State including Ladakh for 2017, 2018

State/UT-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime against Scheduled Tribes (STs) during 2019-2021

SL	State/UT	2019						2020						2021					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	330	193	2	511	454	4	320	234	1	491	582	7	361	346	3	496	768	3
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	2	0	0
3	Assam	4	1	0	3	1	0	10	0	0	4	0	0	16	9	0	22	12	0
4	Bihar	97	85	2	127	161	3	94	75	0	107	94	0	103	66	4	56	123	4
5	Chhattisgarh	427	387	39	660	624	55	502	462	47	825	798	50	506	512	27	932	934	35
6	Goa	2	2	0	0	2	0	2	2	0	0	6	0	5	4	0	2	6	0
7	Gujarat	321	289	5	727	752	7	291	253	1	659	663	2	341	328	0	881	865	0
8	Haryana	1	1	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	1	1	0	1	1	0	3	1	0	2	1	0	7	6	0	23	21	0
10	Jharkhand	342	242	10	237	302	10	347	86	8	143	143	9	250	144	17	193	191	23
11	Karnataka	327	249	3	800	769	9	293	262	1	828	844	8	361	346	0	964	925	0
12	Kerala	140	94	2	139	119	2	130	109	7	115	140	7	133	112	9	142	140	9
13	Madhya Pradesh	1922	1845	414	2643	3132	638	2401	2362	151	3532	4371	251	2627	2547	336	2668	4557	497

14	Maharashtra	559	447	30	1105	888	47	663	633	12	1475	1411	14	628	557	12	1280	1132	13
15	Manipur	2	0	0	0	0	0	2	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	8	8	0	8	8	0	0	0	0	0	0	0	0	0	8	0	0	8
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	576	682	0	481	752	0	624	575	0	564	652	0	676	647	0	290	715	0
20	Punjab	1	0	0	1	0	0	4	1	0	3	1	0	0	0	0	0	0	0
21	Rajasthan	1797	832	194	1585	1674	327	1878	918	114	1933	1883	222	2121	950	125	1979	1955	215
22	Sikkim	2	2	1	2	2	1	0	0	0	0	0	0	1	1	0	1	1	0
23	Tamil Nadu	31	28	6	81	46	10	23	14	0	48	26	0	39	18	0	54	27	0
24	Telangana	530	420	31	868	710	33	573	407	2	710	726	3	512	505	7	820	952	17
25	Tripura	2	2	0	0	3	0	2	0	0	1	0	0	0	0	0	0	0	0
26	Uttar Pradesh\$	36	51	1	94	144	1	3	3	1	9	9	30	4	3	0	8	8	0
27	Uttarakhand	8	7	1	10	9	1	13	11	2	15	19	2	6	4	0	6	7	0

28	West Bengal	99	49	0	65	93	0	90	69	0	100	138	0	92	73	0	70	149	0
	TOTAL STATE(S)	7565	5917	741	10149	10647	1148	8268	6477	347	11564	12507	605	8790	7178	548	10889	13488	824
29	A&N Islands	3	0	0	2	0	0	2	3	0	2	3	0	3	4	0	7	8	0
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu+	0	1	0	8	6	0	0	1	0	8	6	0	3	1	0	3	2	0
32	Delhi	2	0	0	0	0	0	1	3	0	4	6	0	5	3	0	4	7	0
33	Jammu & Kashmir*	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
34	Ladakh	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	5	1	0	10	6	0	4	7	0	14	15	0	12	8	0	14	17	0
	TOTAL (ALL INDIA)	7570	5918	741	10159	10653	1148	8272	6484	347	11578	12522	605	8802	7186	548	10903	13505	824
Source: Crime in India																			
Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2019																			
* Data of erstwhile Jammu & Kashmir State including Ladakh during 2019																			
§ Revised data for 2019 has been furnished by Uttar Pradesh State in 2021. Therefore, comparatively there may be difference in the old published data of Crime/Atrocities against STs in regard of year 2019																			

Annexure referred to in the reply of Rajya Sabha Unstarred Questions No –779 for 26.07.2023 regarding “Increasing cases of atrocities on Scheduled Tribes people”

Annexure-II

Crime Head-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime/Atrocities against Scheduled Tribes(STs) during 2017-2018

SL	Crime Head	2017						2018					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1A	SC/ST (Prevention of Atrocities) Act	6405	5329	711	9639	9040	956	6178	5366	499	9292	9778	747
1A.1	Murder	124	113	31	305	284	48	168	139	26	394	315	72
1A.2	Attempt to Commit Murder	132	112	13	326	285	19	131	116	9	439	379	15
1A.3	Simple Hurt	1503	1204	166	2067	2167	223	1429	1276	85	2043	2344	136
1A.4	Grievous Hurt	204	184	30	363	288	36	104	111	17	281	278	32
1A.5	Assault on Women with Intent to Outrage her Modesty	925	830	134	1108	1028	152	857	807	83	1055	1103	84
1A.6	Insult to the Modesty of Women	21	11	0	13	12	0	18	15	1	28	32	1
1A.7	Kidnapping and Abduction	201	167	10	271	234	12	116	93	5	177	164	5
1A.8	Rape	1041	1027	139	1407	1299	171	1008	947	120	1324	1256	155
1A.9	Attempt to Commit Rape	22	15	3	20	20	3	17	13	2	18	15	2
1A.10	Riots	118	100	2	890	751	14	189	172	0	836	838	0
1A.11	Robbery	11	12	0	30	29	0	6	4	1	21	11	2
1A.12	Dacoity	7	6	0	57	58	0	14	4	1	55	31	5

Crime Head-wise Cases Registered (CR), Cases Chargesheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Chargesheeted (PCS) and Persons Convicted (PCV) under Crime/Atrocities against Scheduled Tribes(STs) during 2019-2021

SL	Crime Head	2019						2020						2021					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1A	SC/ST (Prevention of Atrocities) Act	7135	5599	733	9733	10145	1135	7891	6303	345	11295	12202	596	8475	6989	529	10601	13199	796
1A.1	Murder	180	167	34	453	428	65	172	166	18	480	453	72	199	185	23	513	471	35
1A.2	Attempt to Commit Murder	141	125	10	349	307	23	144	134	5	414	375	5	148	139	11	442	412	16
1A.3	Simple Hurt	1674	1315	202	2106	2593	352	2247	1833	89	2955	3619	171	2358	2032	197	2704	4097	333
1A.4	Grievous Hurt	125	105	21	207	230	38	125	112	7	247	260	17	114	102	16	266	278	28
1A.5	Assault on Women with Intent to Outrage her Modesty	886	714	97	1111	1121	114	885	795	42	1144	1195	51	881	774	65	950	1134	79
1A.6	Insult to the Modesty of Women	23	14	0	28	16	0	24	20	0	33	36	0	29	25	0	19	37	0
1A.7	Kidnapping and Abduction	141	101	14	211	193	19	148	114	3	185	180	3	134	108	8	193	197	8
1A.8	Rape	1083	1014	127	1377	1296	164	1137	1041	60	1463	1401	63	1324	1244	92	1699	1650	107
1A.9	Attempt to Commit Rape	19	16	0	19	18	0	25	18	0	20	21	0	25	8	0	9	8	0
1A.10	Riots	170	140	3	864	721	7	197	192	0	1110	1153	0	145	129	0	804	801	0
1A.11	Robbery	11	7	0	28	21	0	16	9	0	17	18	0	10	6	0	16	16	0
1A.12	Dacoity	6	8	0	52	47	0	2	3	0	14	14	0	5	3	0	22	20	0
1A.13	Arson	27	16	1	55	59	2	12	11	0	36	29	0	14	13	0	14	15	0

1A.14	Criminal Intimidation	412	403	6	399	590	6	409	340	4	508	639	6	817	770	9	576	1138	10
1A.15	Other IPC crimes	2237	1454	218	2474	2505	345	2348	1515	117	2669	2809	208	2272	1451	108	2374	2925	180
1B	SC / ST (Prevention of Atrocities) Act only	432	318	8	425	507	13	379	180	2	278	315	9	324	193	19	293	297	28
1B.1	Intentionally Insult or Intimidate with Intent to Humiliate	129	75	3	122	151	8	118	54	1	99	108	8	91	63	4	102	117	10
1B.2	Occupy/Disposes Land Belongs to SCs/STs	27	33	0	35	42	0	33	5	0	29	30	0	37	11	2	18	15	3
1B.3	Prevent or deny or obstruct usage of public place/passage	1	0	0	0	0	0	1	1	0	2	2	0	1	0	0	0	0	0
1B.4	Force to leave place of Residence/Social Boycott	34	37	0	26	37	0	28	0	0	0	0	0	24	9	0	9	9	0
1B.5	Other Offences	241	173	5	242	277	5	199	120	1	148	175	1	171	110	13	164	156	15
1	Total of SC/ST (Prevention of Atrocities) Act	7567	5917	741	10158	10652	1148	8270	6483	347	11573	12517	605	8799	7182	548	10894	13496	824
2	Protection of Civil Rights Act	3	1	0	1	1	0	2	1	0	5	5	0	3	4	0	9	9	0
	Crime/Atrocities against STs	7570	5918	741	10159	10653	1148	8272	6484	347	11578	12522	605	8802	7186	548	10903	13505	824

Source: Crime in India

§ Revised data for 2019 has been furnished by Uttar Pradesh State in 2021. Therefore, comparatively there may be difference in the old published data of Crime/Atrocities against STs in regard of year 2019
